

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.4146/Del/2019  
Assessment Year : 2012-13

Shri Hans Raj,  
Prop. Punjab Beej Bhandar,  
22-BH, Anaj Mandi,  
Mandi Adampur,  
Haryana – 125 052.  
PAN : AJVPR0818B.  
(Appellant)

Vs. Income Tax Officer,  
Ward-2,  
Hisar.

(Respondent)

CORRIGENDUM

PER G.S. PANNU, VP :

The instant appeal has been disposed of vide Order of the Tribunal dated 28<sup>th</sup> August, 2020. However, after issuance of the said Order, the Registry noted that, inadvertently, the appearance on behalf of the assessee in the Order Sheet has been recorded as “None”, whereas ‘Shri Lalit Mohan, CA’ appeared on behalf of the assessee at the time of virtual hearing, which led to the mistake in the cause title of the Order dated 28<sup>th</sup> August, 2020.

2. The above inadvertent mistake has been brought to the knowledge of the Bench by the Registry. Therefore, we seek to rectify the said error which has crept in our Order dated 28<sup>th</sup> August, 2020, and direct that the appearance on behalf of the assessee be read as under :-

“Assessee by : Shri Lalit Mohan, CA”

3. Further, the last line after paragraph 5 in the aforesaid Order be replaced by the following :-

“Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 28<sup>th</sup> August, 2020”.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
JUDICIAL MEMBER

Sd/-  
**(G.S. PANNU)**  
VICE PRESIDENT

**Dated : 22.09.2020**

VK.

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1. Appellant : **Shri Hans Raj, Prop. Punjab Beej Bhandar,  
22-BH, Anaj Mandi, Mandi Adampur,  
Haryana – 125 052.**
2. Respondent : **Income Tax Officer, Ward-2, Hisar.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar